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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1132/99
MA-1015/99

New Delhi this the 19th day of September, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Smt. Sushma Katyal,
1/11554, Subhash Park Extn.,
Naveen Shahadara,
Delhi-32.
2. Sh. Satish Kumar,
3/46, Subhash Nagar,
New Delhi-27.
3. Sh. R.K. Gehlot,
X-315, Sarojini Nagar,
New Delhi.
4. Smt. Renu Mehra,
C.4E/8/115, Janak Puri,
New Delhi-5 8.
5. Smt. Shanti Arya,
1705, Lakshmi Bai Nagar,
New Delhi.
6. Smt. Jatinder Kaur,
B-33, New India Apartments,
Plot No.6, Sector-9, Rohini,
New Delhi.
7. Smt. Shahi Munjal,
385-B, Pocket-2,
Mayur Vihar, Delhi.
8. Sh. A.K. Pradhan,
121/F, Sector-IV,
Pushap Vihar,
New Delhi. Applicants

(through Mrs. Raj Kumari Chopra, Advocate)

Versus

1. Union of India through
its Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Secretary,
Dept. of Personnel & Training,
New Delhi. Respondents

(through Sh. A.K. Bhardwaj, Advocate)

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ORDER (ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

2. We are satisfied that the applicants claims are fully covered by the Tribunal's order dated 28.11.2000 in OA-2455/98 (G.L. Madan Vs. U.O.I. & Ors.) and connected case.

3. Under the circumstances, this OA is disposed of with a direction to respondents to extend the same benefits as contained in the aforesaid order dated 28.11.2000, to the applicants in the present OA, as expeditiously as possible. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
M(J)

S.R. Adige
(S.R. Adige)
VC(A)

/vv/